

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2694
ANSWERED ON:31.08.2007
USE OF CONTRACTORS AND MACHINES UNDER NREGS
Mollah Shri Hannan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the use of contractors and machines are prohibited under National Rural Employment Guarantee Scheme(NREGS);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is aware that contractors and machines are being used in NREGS; and
- (d) if so, the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a): Yes, Sir.

(b): NREGA provides for a legal guarantee for 100 days of wage employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work. As the objective of the Act is to provide employment to the rural households, use of machinery is prohibited under the Act as far as practicable. Para 11 of Schedule 1 of the Act also prohibits engagement of any contractor for implementation of the projects under the Act.

(c): No, Sir.

(d): Question does not arise.